

(b) if so, whether Government have taken any action against these who are responsible for such highly prejudicial activities?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) Report received by Government from the General Manager of the Government Opium and Alkaloid Factory Neemuch, shows that a group of persons which included four foreign nationals visited the factory on 1-3-1978. During their visit to the Factory, they were escorted by two officers of the Central Industrial Security Force namely the Assistant Commandant and the duty officer. All due precautions were taken to ensure that no secret information about the techniques and production methods of the factory was given to them,

(b) In view of the reply to above, the question of taking any action against any officer does not arise.

Allegations of nepotism against Chairman, IFCI

B62. SHRI RAMANAND YADAV:
SHRI PRANAB MUKHERJEE:
SHRI KALP NATH RAI: SHRI
SHYAMLAL YADAV:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the son, daughter and close relations of the Chairman of the Industrial Finance Corporation of India have been employed at handsome salaries in concerns to whom IFCI has given large financial assistance;

(b) whether it is also a fact that his daughter was employed in the concern in which the Chairman was IFCI's nominated Director on the Board of Directors of the company to safeguard the interest of the Corporation and whether she was immediately sent abroad for Training; and

(c) whether the father-in-law of the Chairman's son, immediately after his retirement from Government service has been employed in a lucrative job in another concern to whom IFCI has given large loans?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE: (SHRI ZULFIQUARULLA): (a) No, Sir.

(b) No, Sir.

(c) The father-in-law of the Chairman's son, who retired from the Directorate of Advertising and Visual Publicity (DAVP) in 1977 has been working with Modi Spinning & Weaving Mills Co. Ltd. since 1st September, 1977 for coordinating the advertising and publicity work of the company. He secured the job on his own after obtaining the approval of Government.

Resolution of Assam Legislature

1863. SHRI ROBTN KAKATI: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have received a copy of the resolution adopted by the Assam State Legislative Assembly at its meeting held on the 6th December, 1973 regarding the award by the Seventh Finance Commission; and

(b) if so, what action has been taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) Yes, Sir.

(b) The substantive recommendations of successive Finance Commissions relating to devolution of taxes and duties to States and grants-in-aid for meeting the gap in their non-Plan revenue account have generally been accepted by Government, having regard to the position accorded to the Commission under the Constitution. While taking decisions on the recommendations of the Seventh Fin-